

FINAL ORDER  
27-10-1987

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Original Application No.101/1987

M.N. Jayasree Antharjanam - Applicant

Vs

1. Director General of Posts,  Daktar Bhavan, New Delhi-1.
2. Postmaster General,  Kerala Circle, Trivandrum.
3. Superintendent of Post Offices, Tiruvalla Division,  Respondents Pin. 689101.
4. Mrs. Saramma Oommen,  Postal Assistant, Nagaland Division, Nagaland.

M/s K. Ramakumar & C.P. Raveendra-Nathan.

-- Counsel for the Applicant

Mr. P.V. Madhavan Nambiar, SCGSC - Counsel for Respondents 1 to 3.

Mr. P.K. Aboobacker - Counsel for Respondent No.4.

CORAM

Hon'ble Sri C. Venkataraman - Member-Administrative & Hon'ble Shri G. Sreedharan Nair- Member-Judicial

ORDER

(pronounced by Hon'ble Shri G. Sreedharan Nair, Judicial Member)

The Applicant, a Reserve Trained Pool Postal Assistant in the Postal Department, Tiruvalla Division has filed this application to issue an immediate direction for her appointment in any one of the vacancies of Postal Assistant existing in the Division. It is alleged that there is a proposal to appoint the 4th Respondent on transfer from Nagaland Division. The applicant has prayed for staying the appointment of the 4th Respondent.

2. A reply has been filed by the Respondents 1 to 3 wherein it is admitted that the applicant is the senior most among the RTP Candidates awaiting absorption and

that she will be appointed according to her turn when vacancies arise. As regards the 4th Respondent it is stated that no orders have been issued for transferring her to Tiruvalla Division and that since the 4th Respondent has made a request for transfer to Tiruvalla or Mavelikkara Division the same has been registered.

2. The prayer of the applicant to issue "immediate direction" for her appointment in the Tiruvalla Division cannot be granted. As a candidate in the Reserve Trained Pool, and being the senior most in that category, she is of course entitled to be absorbed when the next vacancy arises in the Division.

3. The Applicant has evidently approached this Tribunal apprehending that the 4th Respondent at present working at Nagaland Division is being transferred to the Tiruvalla Division. It is evident from the records that no such order of transfer has yet been passed. There is also nothing to show that it has been decided to transfer the 4th Respondent to Tiruvalla Division. On the other hand what has been done is only to register the request of the 4th Respondent for a transfer to Tiruvalla or Mavelikkara Division. In accordance with the rules the Respondents are bound to register the request of an employee for transfer.

4. It follows that the applicant is not entitled to any relief. As such the application is dismissed.

*C Venkataraman*

(C. Venkataraman)  
Member-Admve.  
27-10-87

*G Sreedharan Nair*

(G. Sreedharan Nair)  
Member-Judicial  
27-10-1987